

OA/305/1993

NO

The Chief General Manager,  
Gujarat Telecom Circle,  
Ashram Road, Ahmedabad.

= Applicant =

(Advocate : Mr. B.N. Doctor)

Versus

Shri. D.M. Parmar,  
Residing at Pritampura Society,  
Near Girdharnagar,  
Shahibaug, A'bad.

= Respondent =

**ORAL ORDER**

**O.A 305 OF 1993**

**Date : 03.01.2000**

Per Hon'ble Shri. P.C. Kannan : Member (J).

The applicant, namely the Chief General Manager, Gujarat Telecom Circle has filed the present O.A under Section 19 of the Administrative Tribunals Act and prayed for the following reliefs :-

**" A. The Judgment and award dated 08.10.1991 (Annexure A1) passed by the Hon'ble Central Administrative Tribunal, Ahmedabad, be quashed and set aside ;**

**B. Such other and further relief as may be deemed just and proper be granted."**

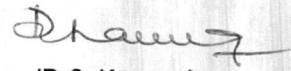
2. As there has been a delay in filing the present O.A, the applicant has also filed condonation application for condoning the delay in filing the O.A. The M.A was allowed on 30.09.1993 and the delay was condoned.

3. Heard Mr. B.N. Doctor. In the light of the Judgments of the Apex Court in the cases of K.P. Gupta Vs. Controller of Printing and Stationery [1996 (1) SCC 69] and in the case of Ajay D. Panaikar Vs. Management of Pune Telecom Dept., [1999 Lab 1 C 221] and number of orders

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passed by this Tribunal in similar matters, this Tribunal has no jurisdiction to entertain the present O.A. The O.A is therefore not maintainable. Accordingly, we direct the registry to return the O.A to the applicant for filing before such authorities as may be deemed fit.

4. The O.A is disposed of accordingly.



(P.C. Kannan)  
Member (J)

Mb

